

FROM No. 4.  
( See Rule 42 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

ORDER SHEET

1. original Application No. 44/06
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(s) Md. Tajammul Ali

Respondents U. O. P. Govt

Advocate for the Applicant(s) M. Chanda, G. N. Chakrabarty  
S. Maiti

Advocate for the Respondant(s) ....

Notes of the Registry	Date	Order of the Tribunal
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This application is in form  
is filed on 16.2.06

depos  
No. 266319141

Dated 7.2.06

16.2.06  
He Dy. Registrar  
steps taken

17.2.06 Present: Hon'ble Mr. K. V. Sachidanandan,  
Vice-Chairman.

The applicant was initially appointed as Conservancy Safaiwala on casual basis. However the service of the applicant was terminated verbally on 31.12.1993. The applicant alongwith other conservancy Safaiwala approached this Tribunal through O.A.No.108 of 96 which was disposed of on 27.02.02. with a direction to the respondents to consider the case of the applicant for grant of temporary status. Subsequently the respondents have granted the temporary status to the other applicants, but the applicant had been left out on the ground that he was arrested by the police and his case is still pending in the Court for being involved in a theft case. Therefore the case of the applicant could not be considered. However, the Judicial Magistrate, Rangia has declared that the applicant was falsely implicated in a criminal

arrested  
G.O.M.R.  
21.02.06

22.2.06  
C.C. copy has been  
collected by the L.A.D.  
for the applicant.

SL

17.2.06

case and acquitted the applicant from the charge and he is entitled to get the benefit of the judgment. Mr.M.Chanda learned counsel for the applicant has taken the attention of the Court to Annexure 4 wherein the respondents have been directed to consider the case of the applicants' for engaging them on casual basis. He has also taken my attention to the appointment letter (Annexure 5) dated 2.12.05 wherein the applicant was not granted as Casual labour. Mr.M.Chanda learned counsel for the applicant has submitted that in view of the fact that the applicant has been acquitted, he is entitled for being engaged as casual labour.

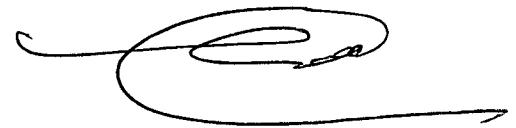
I have heard Mr. M. Chanda learned counsel for the applicant and Mr. G. Baishya, learned Sr.C.G.S.C. for the Respondents. Mr. G. Baishya, learned counsel for the Respondents wants to take instructions from the Respondents in the matter. However, Mr.M.Chanda learned counsel for the applicant submits that the ends justice will be met if I direct the applicant to file a fresh representation before the respondents within time frame within two weeks from to-day and if, he file such representation before the

contd./2

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respondents the respondents will  
dispose of the same within two months from the  
date of receipt of the representation.

Original Application is disposed of as above  
at the admission stage itself. No order as to  
costs.



Vice-Chairman

lm

Before ST. Cunha Beach  
Court

It is informed, prayed -  
that the following matter,  
may be listed - for -  
Admission, on 17-2-2006,

① Mr. Wahid Ali s/o s.

- VS -

Union of India vs.

② Mr. Tajuddin Ali s/o s.

- VS -

Union of India vs.

③ Mr. Kader

Manzoor Kader

Adv.

Date 16-2-2006

Wahid Ali  
17/2/06  
Tajuddin Ali  
16/2/06

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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

Original Application No. 44/06

1. a) Name of the Applicant:- Md. Paymr Ali  
b) Respondents:-Union of India & Ors.  
c) No. of Applicant(S):-
2. Is the application in the proper form:- Yes / No.
3. Whether name & description and address of the all the papers been furnished in cause title :- Yes / No.
4. Has the application been duly signed and verified :- Yes / No.
5. Have the copies duly signed :- Yes / No.
6. Have sufficient number of copies of the application been filed: Yes/No.
7. Whether all the annexure ~~parties~~ are impleaded :- Yes/No.
8. Whether English translation of documents in the Language:- Yes/No.
9. Is the application in time :- Yes/ No.
10. Has the Vokatlatnama/Memo of appearance /Authorisation is filed: Yes/No.
11. Is the application by IPO/BD/for Rs.50/- 266319141
12. Has the application is maintainable : Yes / No
13. Has the Impugned order original duly attested been filed: Yes/ No.
14. Has the legible copies of the annexurea duly attested filed: Yes/ No.
15. Has the Index of the documents been filed all available :- Yes/ No.
16. Has the required number of enveloped bearing full address of the respondents been filed:- Yes/ No.
17. Has the declaration as required by item 17 of the form: Yes / No.
18. Whether the relief sought for arises out of the Single: Yes/ No.
19. Whether interim relief is prayed for :- Yes/ No.
20. Is case of Condonation of delay is filed is it Supported :- Yes/ No.
21. Whether this Case can be heard by Single Bench/ Division Bench.
22. Any other pointd :-
23. Result of the Scrutiny with initial of the Scrutiny Clerk:  
*The application is in order*

SECTION OFFICER(J)

*N. Sengupta*  
16.2.06  
DEPUTY REGISTRAR

*D.M.*

16 FEB 2006

गुवाहाटी न्यायालय  
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

C.A. No. 44 /2006

Md. Tajnur Ali

-Vs-

Union of India & Ors.

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

22.05.1987- Applicant was initially appointed/engaged as conservancy Safaiwala on casual basis. However, Service of the applicant was terminated verbally on 31.12.1993.

28.04.1997- Applicant alongwith other conservancy Safaiwala approached Hon'ble CAT, Guwahati Bench through O.A. No. 108/96, which was disposed of on 27.02.02 with a direction to the respondents to consider case of the applicants for grant of temporary status. (Annexure-1)

29.11.2001- Respondents vide their letter dated 29.11.01, informed to the applicant that since he was arrested by the Rangiy'a Police and his case is still pending in the Court for being involved in a theft case, therefore his case for grant of temporary status has been rejected. (Annexure- 2)

10.03.2005- Judicial Magistrate 1<sup>st</sup> Class, Rangiy'a, passed it's judgment and order dated 10.03.05 in Rangiy'a P.S. Case No. 139/96, wherein it has been decided that the applicant was falsely implicated in a criminal case and acquitted the applicant from the charge. (Annexure-3)

14.12.2002- Respondents were pleased to grant temporary status to the similarly situated applicants No. 2, 4, 7 and 8 in O.A. No. 108/1996, who were reengaged in service in the month of December 2005 following the direction of this Hon'ble Tribunal passed in O.A. No. 331/2004 dated 30.06.05. (Annexure- 7 Series)

30.06.2005- This Hon'ble Tribunal passed judgement and order in O.A. No. 331/2004, in case of similarly situated employees who were granted temporary status on 14.12.02. In the said judgment it is specifically held that there are 16 vacancies of conservancy safaiwala under the administrative control of respondent No. 4. (Annexure- 4)

21.07.2006

26.12.2005- Applicants being highly aggrieved for non-consideration of his engagement/re-engagement/appointment in service served a Lawyer's Notice upon the Respondent No.4 for grant of temporary status and for reengagement/absorption in service but to no result.

(Annexure-6)

02.12.2005- Similarly situated 4 casual workers, who were applicants in O.A. No. 108/96 alongwith the present applicant were reengaged in service by the respondents, in compliance with the direction passed by this Hon'ble Tribunal on 30.06.05 passed in O.A. No. 331/2004. It is stated that there are still 12 vacancies of Conservancy Safaiwala available under the administrative control of Respondent No. 4.

(Annexure- 5)

Hence this Original Application.

#### P R A Y E R S

##### Relief(s) sought for:

1. That the Hon'ble Court be pleased to direct the respondents to grant temporary status to the applicant, in terms of the judgment and order dated 28.04.1997 passed in O.A. No. 108/1996 and further be pleased to direct the respondents to re-engage the applicant as conservancy safaiwala, in the existing vacant posts in the light of the decision rendered by this Hon'ble Tribunal in O.A. No. 331/2004.
2. Costs of the application.
3. Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

##### Interim order prayed for:

During pendency of this application, the applicant pray for the following interim relief:-

1. That the Hon'ble Tribunal be pleased to direct the respondents to consider the applicant as conservancy safaiwala as an interim measure against the existing vacancy till disposal of the original application.
2. That the Hon'ble Tribunal be pleased to observe that the pendency of this application shall not be a bar to appoint the applicant as conservancy safaiwala.

21/04/2023

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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH: GUWAHATI**

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case : O. A. No. 44 /2006

Md. Tajnur Ali. : Applicant.

- Versus -

Union of India & Others. : Respondents.

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Filed by

Date 15/02/06

  
Advocate

ম: ত্যজনু কুমাৰ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. 44 /2006

BETWEEN:

Md. Tajnur Ali.

S/o- Late Year Ali.

Village- Septi.

P.O and P.S- Rangiya.

Dist- Kamrup, Assam.

...Applicant.

AND-

1. The Union of India,

Represented by the Secretary to the  
Government of India,  
Ministry of Defence  
New Delhi.

2. The Additional Director General

Staff duties (DSGE), General Staff Branch  
Army Headquarters, D.H.Q.  
New Delhi.

3. Administrative Commandant,

Purv Kaman Mukhalaya,  
Headquaters, Eastern command.  
Fort William, kolkata-70021.

4. Administrative Commandant

Station Headquarters  
Rangiya,  
C/o 99 APO.

... Respondents.

*(Filed by the applicant  
through- Subrata Naski  
Advocate  
15/2/2006)*

2: 07/03/2024 10:11

### DETAILS OF THE APPLICATION

#### 1. Particulars of order(s) against which this application is made.

This application is made not against any particular order but praying for a direction upon the respondents to grant temporary status to the applicant as well as for a further direction upon the respondents to reengage/appoint the applicant immediately against the existing Group 'D' post of Conservancy Safaiwala since similarly situated Conservancy Safaiwala namely; Md. Karimuddin Ahmed, Md. Roshid Ali, Md. Monzil Ghorai and Md. Kadar Ali, applicants in O.A. No. 331/2004 who have been reengaged in the existence vacancy of Conservancy Safaiwala in the light of the Hon'ble Tribunal's judgment dated 30.06.05 passed in O.A. No. 331/2004.

#### 2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

#### 3. Limitation.

The applicant further declares that this application is filed within the limitation prescribed under Section-21 of the Administrative Tribunals Act, 1985.

#### 4. Facts of the Case.

- 4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.
- 4.2 That the applicant is a permanent resident of Village Septi, P.O- Rangiya, Dist- Kamrup, Assam. He was initially appointed as Conservancy Safaiwala on casual basis under the administrative control of Respondent No. 4 (Administrative Commandant, Station Headquarters, Rangiya),

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Govt. of India, Ministry of Defence w.e.f. 22.05.1987, thereafter, his service was terminated verbally on 31.12.1993. The applicant finally approached this Hon'ble Tribunal along with other Conservancy Safaiwala through O.A. No. 108/1996, the said Original Application was contested by the respondents Union of India, however, the said O.A was finally decided by this Hon'ble Tribunal on 28.04.1997 holding that applicant No. 1, (i.e. the present applicant) 3, 5 and 6 should be given temporary status since they are on employment on the date of commencement of the DOPT Scheme issued under the O.M dated 10.09.1993. Accordingly the O.A was disposed of with the direction to grant temporary status to the present applicant along with others.

Copy of the judgment and order dated 28.04.97 is enclosed herewith for perusal of Hon'ble Tribunal as Annexure- 1.

4.3 That your applicant further begs to say that after receipt of judgment and order dated 28.04.1997 passed in O.A. No. 108/96, the respondents vide letter No. 3004/1/CC-8/Q dated 29.11.1997, it was informed to the applicant that since he was arrested by the Rangiya Police vide Case No. 139/96 under Section 457/380 I.P.C and his case is still pending in the Court for being involved in a theft case, it is also stated that the case for grant of temporary status has been rejected by the employing authority. In this connection it may be stated that although the applicant was falsely implicated in a Criminal case i.e. Rangiya P.S Case No. 139/96 under Section 457/380 IPC which is crystal clear from the judgment and order dated 10.03.2005 passed by the learned Judicial Magistrate 1<sup>st</sup> Class, Rangiya.

Copy of the letter dated 29.11.97 and judgment dated 10.03.05 are enclosed herewith and marked as Annexure- 2 and 3 respectively.

4.4 That it is stated that in terms of the judgment and order dated 28.04.1997, applicant No. 2, 4, 7 and 8 of the O.A. No. 108/96, have been subsequently

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granted temporary status and finally they have been reengaged in service in the month of December 2005, following the direction passed by this Hon'ble Tribunal in O.A. No. 331/2004 dated 30.06.2005, wherein this Hon'ble Tribunal held that since there are 16 vacancies of Conservancy Safaiwala and the alleged ban will not stand in the way of making casual engagement and the Hon'ble Tribunal was pleased to pass direction upon the respondents in O.A. No. 331/2004 to consider reengagement of the applicants on casual basis against the 16 vacant post of Safaiwala pending decision on ban of recruitment of the Central Govt. of this posts of Safaiwala and question of regular absorption of those applicants to the Group 'D' posts namely the posts of Safaiwala has to be considered on the basis of seniority in the list of persons who are assigned temporary status on lifting the ban on recruitment. In terms of the aforesaid judgment and order dated 30.06.2005, others namely; Md. Karimuddin Ahmed, Md. Roshid Ali, Md. Monzil Ghori and Md. Kadar Ali have been reengaged in service in the month of December 2005 by the respondents, the applicant being similarly situated employee like those of Md. Karimuddin Ahmed, Md. Roshid Ali, Md. Monzil Ghori and Md. Kadar Ali also entitled to be reengaged in service in the similar manner with immediate effect, more particularly in view of the fact that it has been specifically held by the learned 1<sup>st</sup> Class Judicial Magistrate, Rangjya that the applicant has been wrongly implicated due to misunderstanding, therefore, when still there is a scope and more particularly when 4 other similarly situated employees have been reengaged against the 16 vacancies of conservancy Safaiwala, therefore, there is no difficulty to reengage and confer temporary status to the applicant in terms of judgment and order dated 28.04.1997 passed in O.A. No. 108/96, more so the applicant has acquired a valuable and legal right in terms of the judgment dated 30.06.05 in O.A. No. 331/2004. Therefore, the Hon'ble Tribunal be pleased to direct the respondents to grant temporary status to the applicant and further be

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pleased to direct the respondents to reengage the applicant as Conservancy Safaiwala with immediate effect.

Copy of judgment and order dated 30.06.05 and order dated 02.12.05 are enclosed herewith for perusal of the Hon'ble Tribunal as Annexure- 4 and 5 respectively.

4.5 That it is stated that your applicant also send a Lawyer's Notice dated 26.12.2005, through his Counsel to the Respondent No. 4, for grant of temporary status and for reengagement/absorption in service vide Notice dated 26.12.2005 but till filing of this Original Application no reply or communication is received from the Respondent No. 4 hence this Original Application.

Copy of Lawyer's Notice dated 26.12.05 is enclosed herewith for perusal of Hon'ble Tribunal as Annexure- 6.

4.6 That it is stated that the applicant is apprehending that the remaining 12 vacancies are available with the respondents may be filled up by the respondents as a temporary measure till the ban is lifted by the Government. Therefore, finding no other alternative applicant is approaching before this Hon'ble Tribunal praying for a direction upon the respondents to consider grant of temporary status to the applicant as well as to consider reengagement in view of the fact that the applicant has been exonerated from the charges labeled against him in the criminal proceeding as indicated above and more so when the similarly situated casual workers has been granted to them. It is relevant to mention were that Md. Karimuddin Ahmed, Md. Roshid Ali, Md. Monzil Ghori and Md. Kadar Ali have been granted temporary status letter vide letter bearing No. 3004/1/CC-19/Q dated 14.12.2002, No. 3004/1/CC-19/Q dated 14.12.2002, No. 3004/1/CC-19/Q dated 14.12.2002 and No. 3004/1/CC-17/Q dated 14.12.2002 respectively but such benefit has been denied to the

present applicant in view of the fact that he was wrongly implicated in a Criminal case.

In the circumstances as stated above the Hon'ble Tribunal be pleased to direct the respondents to grant temporary status to the applicant and further be pleased to direct the respondents to reengage the applicant in the existing vacant post of conservancy Safaiwala.

Copy of the order dated 14.12.2002 is enclosed herewith and marked as Annexure- 6 (Series).

4.7 That this application is made bonafide and for the cause of justice.

5. Grounds for relief(s) with legal provisions.

5.1 For that, the Hon'ble Tribunal has declared the applicant entitled for grant of temporary status vide judgment and order dated 28.04.1997 passed in O.A. No. 108/96, which has attained finality.

5.2 For that, the case of the applicant for grant of temporary status has been rejected on the ground that he was arrested by the Rangiyia Police in connection of a theft case but it appears from the order dated 10.03.2005 in G.R Case No. 326/96, that the applicant has been wrongly implicated and accordingly he was exonerated from the charges, in the said criminal proceeding as such respondents are duty bound to grant temporary status to the applicant as well as the applicant is also entitled to be reengaged in service.

5.3 For that, there are altogether 12 vacant posts of conservancy Safaiwala still available after reengagement of Md. Karimuddin Ahmed, Md. Roshid Ali, Md. Monzil Ghori and Md. Kadar Ali in view of the judgment and order dated 30.06.2005 passed in O.A. No. 331/2004.

5.4 For that, the applicant served necessary Notice through his Lawyer before the appointing authority, but to no result.

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5.5 For that, juniors of the applicant have been granted temporary status without considering the case of the applicant which is in violation of Article 14 of the Constitution of India.

5.6 For that, in the month of December 2005 Md. Karimuddin Ahmed, Md. Roshid Ali, Md. Monzil Chori and Md. Kadar Ali have been reengaged in service as such the applicant has acquired a valuable and legal right for reengagement in service.

5.7 For that, the applicant is apprehending that the 12 vacant posts of conservancy Safaiwala may be filled up by the respondents to deprive the present applicant.

6. Details of remedies exhausted.

That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this application.

7. Matters not previously filed or pending with any other Court.

The applicants further declare that applicant earlier filed O.A. No. 108/1996, which was decided in favour of the applicant and no other application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief(s) sought for

Under the facts and circumstances stated above, the applicants humbly pray that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on

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perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

- 8.1 That the Hon'ble Court be pleased to direct the respondents to grant temporary status to the applicant, in terms of the judgment and order dated 28.04.1997 passed in O.A. No. 108/1996 and further be pleased to direct the respondents to re-engage the applicant as conservancy safaiwala, in the existing vacant posts in the light of the decision rendered by this Hon'ble Tribunal in O.A. No. 331/2004.
- 8.2 Costs of the application.
- 8.3 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for.

During pendency of this application, the applicant pray for the following interim relief:-

- 9.1 That the Hon'ble Tribunal be pleased to direct the respondents to consider the applicant as conservancy safaiwala as an interim measure against the existing vacancy till disposal of the original application.
- 9.2 That the Hon'ble Tribunal be pleased to observe that the pendency of this application shall not be a bar to appoint the applicant as conservancy safaiwala.

10. ....

This application is filed through Advocates.

11. Particulars of the I.P.O.

i) I.P.O. No.	:	26 G 319141
ii) Date of Issue	:	7.2.06.
iii) Issued from	:	G.P.O., Guwahati
iv) Payable at	:	G.P.O., Guwahati

12. List of enclosures.

As given in the index.

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VERIFICATION

I, Md. Tajnur Ali, S/o- Late Year Ali, aged about 34 years,  
Village- Septi, P.O and P.S- Rangiya, Dist- Kamrup, Assam, resident of  
Village- Berampur, P.O & P.S- Rangia, Dist-Kamrup, Assam, applicant in  
the instant Original Application, do hereby verify that the statements  
made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those  
made in Paragraph 5 are true to my legal advice and I have not  
suppressed any material fact.

And I sign this verification on this the 15<sup>th</sup> day of February, 2006.

Md. Tajnur Ali

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 108 of 1996.

Date of Order : This the 28th Day of April, 1997.

Justice Shri D.N.Baruah, Vice-Chairman

Shri G.L.Sanglyine, Administrative Member.

Md. Tajnur Ali and 7 others.

... Applicants.

By Advocate Shri J.L.Barker & M.Chanda.

- Versus -

1. Union of India  
through the Secretary, Govt. of India,  
Ministry of Defence,  
New Delhi.

2. Additional Director General of  
Staff Duties (SDGE),  
General Staff Branch,  
Army Head Quarters, D.H.Q.  
P.O. New Delhi-110011.

3. Administrative Commandant,  
Purv Kaman Mukhyalaya,  
Head Quarters, Eastern Command,  
Fort William, Calcutta-700021.

4. Administrative Commandants,  
Station Headquarters, Rangiya,  
C/O 99 A.P.O.

... Respondents.

By Advocate Shri S.Ali, Sr.C.O.S.C.

ORDER

BARUAH J. (V.C.)

These eight applicants have approached this Tribunal in this application, praying inter alia for directions to the respondents to reappoint the applicants and regularise their services in the existing vacancies and also to the respondents to give all the consequential benefits including monetary benefit from the respective date of their engagement and also to pay regular salary and allowance to the applicants.

All the applicants were engaged Casual Labourer in the Station Headquarter, Rangiya under Defence Department. They were engaged on various dates and accordingly they had been

contd... 2

discharging their duties. Their services were later on terminated on different dates. Details are extracted below :

Sl.No.	Name	Initial date of appointment	Date of verbal termination
1.	Md. Tajnur Ali	22.5.1987	31.12.1993
2.	Md. Karimuddin Ahmed	April, 1988	9.6.1993.
3.	Sri Naren Ch. Kalita	1.8.1991	31.12.1993
4.	Mongil Ghosi	1.11.1991	31.3.1993.
5.	Smt Lalita Das	31.12.1992	31.12.1994
6.	Sri Jatin Ch. Boro	1.9.1992	31.10.1993
7.	Md. Rashid Ali	1.10.1981	31.12.1987
8.	Kader Ali	21.4.1992	1.6.1993.

The respondents having terminated their engagement on the different dates, the applicants being dissatisfied, sent notices to the respondents through their lawyers demanding their reinstatement and for payment of their salary. However, nothing was done. Hence the present application.

2. The case of the applicants is that as per Annexure-B scheme to the rejoinder the casual workers who were in the engagement and served and worked 240 days continuously in case of 6 days week and 206 days in case of 5 days week should be granted temporary status and also to be regularise in the service in manner indicated in the said scheme. But contrary to the provisions of the said scheme the engagement of the applicants as casual labourer had been terminated. The contention of the applicants is in the facts and circumstances of the case, under the said scheme the services of the applicants ought not to have been terminated. On the other hand, they ought to have been granted temporary status and also regularise their engagement under the scheme.

According to the applicants the said scheme was prepared by the Government of India, Department of Personnel and Training vide No.51016/2/90-Estt(C) dated 10.9.1993. The scheme became effective on and from 1.9.1993. The applicants ought to have been granted temporary status and thereafter regularise their service as per the conditions mentioned in the said scheme. Relevant portion of the scheme is extracted below :

"The guidelines in the matter of recruitment of persons on daily wage basis, the grant of temporary status to the casual employees, who are presently employed and have rendered one year or continuous service in Central Government offices other than Department of Telecom, Posts and Railways may be regulated by the scheme."

In view of the above all the Central Government departments except Department of Telecom, Posts and Railways may be regulated under the scheme. In the scheme it is abundantly clear that these casual employees were in the engagement on the date of commencement of the scheme (1.9.1993) and who were still in the engagement on the date of issue of this scheme those casual employees should have been given the temporary status and also later on regularised. On looking to the particulars we find that applicant No. 1 Tajnur Ali, applicant No.3 N.C.Kalita, applicant No.5 Bmt. Lalita Das and applicant No.6 Jatin Ch.Boro were in employment on the date of commencement of the scheme and they also completed more than 240 days from the date of their initial appointment. Mr J.L.Sarkar, learned counsel appearing on behalf of the applicants has also drawn our attention to a decision of this Tribunal given in O.A.No.56 of 1994, Bhudhikrami Boro & Ors. vs. Union of India & Ors. wherein

Wherein this Tribunal held that those who were in employment on the date of issuance of the Notification of the scheme dated 10.9.1993 ought to be given temporary status and subsequently regularised. This Tribunal in the said judgment however, did not give the similar direction to the other applicants whose services have been terminated prior to that date. However, the Tribunal gave a direction to the respondents to consider whether they could be given benefit contained in earlier office memorandum dated 7.6.1988 which were applicable prior to enforcement of the 1993 scheme. The earlier office memorandum issued under Government of India, Department of Personnel & Training Office Memorandum No. 48014/2/86-Eatt(C) dated 7.6.1988 certain conditions were laid down regarding the manner of recruitment of casual workers on daily rated basis. This office memorandum was issued pursuant to the decision of Supreme Court in its judgment dated 17.1.1986. The earlier judgment of this Tribunal directed the respondents to consider whether they could have engaged as casual labourer in pursuance to the aforesaid office memorandum dated 7.6.88. The facts of this present case are also similar in nature. Therefore, following the aforesaid judgment of this Tribunal we hold that applicants No.1 T.Ali, No.3 N.C.Kalita, No.5 Gmt L.Das and No.6 J.C.Boro should be given temporary status. Regarding the remaining applicants as they were not in employment on the date of commencement of the scheme, they cannot be given the temporary status under the scheme. However, the respondents are also directed to consider whether they could be

contd.. 5

given benefit under the office Memorandum dated 7.6.1988. The respondents are directed to comply with the direction as early as possible, at any rate within a period of 3 months from the date of receipt of this order.

Considering the entire facts and circumstances of the case we however, make no order as to costs.

Sd/-VICE CHAIRMAN

Sd/-MEMBER (A)

TRUE COPY

16-5-77

Section Officer (U)  
Central IC  
GPO

Red & date

15-  
Annexure 2  
N

Station Bokhalya  
Station Headquarters  
Rangiya - 781 354

3004/1/CC-8/Q

29 Nov. 97

M. Rajnum Ali  
S/o Lora, Year Ali  
Village - Septi  
P.O. - Rangiya  
District - Kamrup

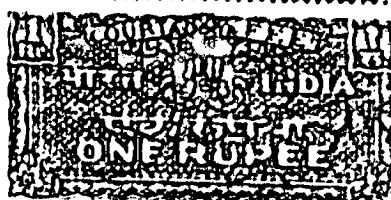
**GRANT OF TEMPORARY STATUS AS PER THE HON'BLE  
CAT DECISION DATED 28 APR 97**

1. Please refer to the Hon'ble CAT decision dated 28 Apr 97 passed on Original Application No 108/96.
2. Your case was put up to the employing authority for consideration as per the Hon'ble CAT decision dated 28 Apr 97. Since you were arrested by the Rangiya Police vide case No 139/96 U/S 457/380 IPC and the case is still pending in the Court for being involved in a theft case. Your case for grant of temp status having been considered has been rejected by the employing authority.
3. The above is for your information please.

( APSD Yadav )  
Colonel  
Administrative Commandant  
for Station Commander

After 10 days  
After 10 days  
After 10 days  
After 10 days

May 1997



Date of application for the copy	Date fixed for notifying the requisite number of stamps and folios	Date of delivery of the requisite stamps and folios	Date on which the copy was ready for delivery	Date of making over the copy to the applicant
05/12/95	—	—	05/12/95	05/12/95

In the Court of Judicial Magistrate, 1st Class, Rangia

Ref : GR Case No 326/96  
(u/s 457/380 IPC)

Present : Smti. D. Barman,  
J.M.F.C. Rangia

State of Assam  
— Vs —

Nur Islam Ali  
Taznur Ali ... Accused

For the prosecution : Mr. M. Sharma(APP)

For the defence : Md. C. Ahmed (Adv)

Evidence recorded : 10/3/05

Argument heard on : 10/3/05

Judgment delivered : 10/3/05

#### JUDGEMENT

1. The prosecution story in brief is that on 5/6/96 informant Md. Taizuddin Ahmed lodged a written ejahar before the O/C Rangia PS alleging inter-alia that on 4/6/96 at about 2 a.m. in the night the accd persons namely Nur Islam Ali and Taznur Ali entered into his house by breaking his house and stole away a silver chain and one box. Hence this case.

2. On receipt of the FIR the O/C Rangia PS registered Rangia PS Case No 139/96 u/s 457/380 IPC and at the end of preliminary investigation the I/O submitted charge sheet against both the accused persons named in FIR u/s 457/380 IPC.

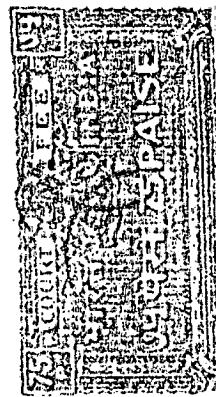
3. Copy u/s 207 Cr.P.C. was furnished to the accused and having heard the 1st counsel of both sides formal charges u/s 457/380 was framed. The charge was read over and explained to the accused to which he pleaded not guilty and claimed trial.

4. Prosecution examined three material witnesses and produced evidence.

The statement of the accused persons u/s 313 Cr.P.C.

Contd...2/-

*After the  
P.M. and  
Adv. called*



Date of Application for the copy	Date fixed for notifying the requisite number of stamps and folios	Date of delivery of the requisite stamps and folios	Date on which the copy was ready for delivery.	Date of making over the copy to the applicant

: 2 :

is dispensed with for lack of material against the accused persons.

9. DECISION & REASONS

I have heard argument of both sides and perused the evidence on record carefully.

PWI Taizuddin Ahmed deposed that on the relevant date when he came out of his house he saw two persons running and a hole in his house. However he stated specifically that the accused are not those two persons who fled that day. Later on he found that their one silver chain was stolen.

During cross PWI admitted that he filed this case out of misunderstanding and that now he has received his stolen goods.

PW2 Mukut Ali and PW3 Ashraf Ali expressed his total ignorance about the alleged occurrence.

From a careful perusal of the evidence on record it appears that admittedly the informant Md. Taizuddin Ahmed (PWI) lodged this case out of misunderstanding only. He did not implicate the accused persons with the alleged occurrence during his testimony. Both PW2 Mukut Ali and PW3 Ashraf Ali were ignorant about any occurrence as alleged by the informant in the ejahar (Ext. 1).

In view such state of evidence, I hereby acquit accused Nur Islam Ali and Taznur Ali of charge u/s 457/380 IPC and set them at liberty forthwith.

The bail bond of the accused person stands cancelled herewith.

Given under my hand and seal of this Court today the 10th day of March '05.

sd /- Smt. D. Parman,  
J.M.F.C. Rangia

CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH

Original Application No. 331 of 2004.

Date of Order: This, the 30th day of June, 2005.

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

1. Md. Karimuddin Ahmed  
S/O Naushad Ahmed  
Village:- Berampur  
P.O: and P.S: Rangia  
Dist: Kamrup, Assam.

2. Md. Roshid Ali  
S/O Late Rafique Ali  
Vill and P.O: Udiana  
Dist: Kamrup (Assam).

3. Sri Manzil Ghori  
S/O Sri Azizan  
Village and P.O: Changmaguri  
District: Kamrup (Assam).

4. Md. Kadar Ali  
S/O Late Channur Ali  
Village and P.O: Kathia  
District: Kamrup (Assam).  
Applicants.

By Advocates S/Shri M. Chanda, G. N. Chakraborty, S. Nath & S.Choudhury.

- Versus -

1. The Union of India  
Represented by the Secretary to the  
Government of India  
Ministry of Defence  
New Delhi.

2. The Additional Director General  
Staff duties (DGSE), General Staff Branch  
Army Headquarters, D.H.Q.  
New Delhi.

3. Administrative Commandant  
Purv Kamar Mukhaliya  
Headquarters, Eastern Command  
Fort William, Kolkata-70027

*Referred  
Date: 10/06/2005  
Ranjan Deb*

4. Administrative Commandant  
Station Headquarters  
Rangia, c/o 99 APO.  
Respondents.

By Mr. M.U.Ahmed, Addl.C.G.S.C.

ORDER(ORAL)

SIVARAJAN, J.(V.C.):

The applicants four in number were engaged as casual labourers under the respondents. Pursuant to the directions issued by this Tribunal on 27.2.2002 in O.A.No.80 of 2001 the applicants were assigned temporary status as per communication dated 14.12.2002 (Annexure-II Series). Their entitlements were also stated in the said communication. The scheme for assigning temporary status and regularisation of casual workers is also produced as Annexure-II to the written statement. The applicants' case is that notwithstanding the assignment of temporary status to all the applicants as early as on 14.12.2002 they are not being engaged on casual basis nor being absorbed on regular basis in Group 'D' post. The applicants challenged the communication dated 20.4.2004 (Annexure-IV) wherein it is stated that as per DOP&T instructions Casual Labourers (Grant of Temporary Status) Scheme of Government of India, 1993 the engagement will be on daily rates of pay, need basis and availability of work and that provision of engagement irrespective of need

*Sp*

and payment of minimum salary does not exist. It is also stated that presently it is not possible to employ the applicants in view of the ban on recruitment and that the applicants' contention that subsequent recruits have been employed is not correct. It is further stated that it will be <sup>the</sup> endeavour of the respondents to employ the applicants as soon as the ban on recruitment is lifted and the permission is granted by the Government to fill up the <sup>vacant</sup> posts.

2. The respondents have filed a written statement. In para 7 of the said statement it is stated as follows:-

"That with regard to the statements made in paragraph 4.6 of the application, the Respondents beg to state that the vacancies of conservancy Safaiwala in Rangiyah and its satellite stations were assessed by a station board of officers depend upon the work load for a period of five years and the same is required to be concurred by Controller Defence Accounts. Present authorized strength of safaiwala is 100. As against the authorized, only 84 are posted. There is deficiency of 16 safaiwala. The new entitlment for these 16 posts can not be done due to ban on recruitment of conservancy safaiwala made by the Government of India (Copy of Army Headquarters letter No C/60288/GS/SD-7) Adm Civil dated 27 Sep. 2004 indicating the ban on recruitment is enclosed as Annexure 'I' As and when the Respondents receives the instructions for enrolment for the vacant posts, the same will be filled up."

It is further stated in para 9 as follows:-

*Op*



"That allegation in para 5.1 of the O.A. are not correct. It is not correct and baseless to state that large number of subsequent recruits, junior to the present applicants have been engaged/appointed and still working under the respondents. It is submitted that the seventeen personnel mentioned by the applicants in the OA are employed as per directions of the Hon'ble Tribunal."

3. Heard Mr. M. Chanda, learned counsel for the applicants, and Mr. M. U. Ahmed, learned Addl. C.G.S.C. appearing for the respondents. Mr. Chanda submitted that the applicants were assigned temporary status as early as on 14.12.2002 and that this Tribunal in the order dated 27.2.2002 (Annexure-I) issued clear direction to the respondents to consider the question of re-engaging the applicants in any casual vacancy for the time being. Counsel submits that notwithstanding this direction the respondents did not re-engage the applicants nor did they absorb the applicants in regular Group 'D' post even though vacancies existed in the department. Counsel also submits that the ban order was issued only in 2004 whereas the directions to re-engage the applicants were issued by the Tribunal as early as on 27.2.2002 and that the applicants were assigned temporary status on 14.12.2002. Counsel accordingly submitted that the respondents were not justified in not engaging the applicants on casual basis though not on regular absorption. Mr. M. U. Ahmed, learned Addl. C.G.S.C., on the other hand,

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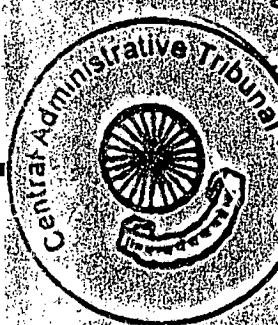
submits that even after assignment of temporary status the applicants can be provided with work only when there is work of the nature earlier done by them. He also submitted that in view of the ban on recruitment imposed by the Central Government there is no question of any absorption of the applicants in any regular <sup>at present</sup> Group 'D' post/ even though vacancies do exist.

4. Admittedly, the applicants were assigned temporary status as early as on 14.1.2002. The Tribunal in the judgment dated 27.2.2002 passed in O.A. No. 80 of 2001 had issued direction to consider their claim for re-engagement in casual vacancies pending regular absorption in Group 'D' post. Respondents had not re-engaged the applicants nor absorbed them in regular Group 'D' post. It is an admitted case that 16 posts of Safaiwala are lying vacant. The said vacancies are not filled up solely for the reason that there is a ban on recruitment imposed by the Central Government. Respondents have stated that those vacancies will be filled up as soon as the ban is lifted and sanction is granted to fill up the vacancies. Regarding the contention of the applicants that the persons who were subsequently assigned temporary status have been engaged/appointed and are still continuing, it is stated, that the same was done as per the direction of the Hon'ble Tribunal.

*Op*

5. Now the fact remains that there are 16 vacancies of Safaiwala. It is not clear as to whether the ban on recruitment was there even prior to September, 2004 which disabled the respondents from engaging the applicants in the 16 vacancies of Safaiwala even on casual basis. Even though there is a ban on regular recruitment to the said posts, having regard to the fact that the work load of Safaiwalas was considered and the strength of Safaiwala was fixed at 100 and that at present there are only 84 persons appointed as Safaiwala, I am of the view that direction will have to be issued to the respondents to consider the case of the applicants' herein for engagement on casual basis in the 16 vacant posts of Safaiwala. The ban on recruitment imposed by the Central Government will not stand in the way of making casual engagement. Accordingly, there will be a direction to the third respondent to consider the case of the applicants' for engaging them on casual basis in the 16 vacant posts of Safaiwala pending decision on ban recruitment in the said post imposed by the Central Government. This will be done within a period of three months from the date of receipt of this order and the decision taken thereon will be communicated to the applicants immediately thereafter. The question of regular absorption of the applicants to the Group 'D' post, namely, the post of

Ipa



Safaiwala has to be considered on the basis of seniority in the list of persons who are assigned temporary status immediately on lifting the ban on recruitment.

The Original Application is disposed of as above. The applicants will produce this order before the concerned respondent for compliance.

SD/VICE CHAIRMAN



Date of Application : ..... 17/1/06

Date on which copy is ready : ... 17/1/06

Date on which copy is delivered : ... 17/1/06

Certified to be true copy

*N. S. Deka*  
17/1/06  
Section Officer (J. d.)  
C. A. T. C. - abati u/s 6  
Guwahati

*H. K.*  
17/1/06

Station Headquarters  
Rangiya 781351

3004/App/CL/Q

07 Dec 2005

Md. Karimuddin Ahmed  
S/O Naushad Ahmed  
Vill- Berampur  
Post- Rangiya  
Dist- Kamrup (Assam)

APPOINTMENT LETTER FOR CASUAL LABOURER

1. Please refer to the Hon'ble CAT decision dated 30 Jun 2005.
2. You are requested to report to this HQ for appointment as Casual Labourer in accordance with the decision of Hon'ble CAT.
3. The terms and conditions of your service as Casual Labourer would be as per pay fixed by the Government of Assam, Office of the Labour Commissioner : ASSAM Guwanatu- 16 letter No. ACL. 43/2004/840/ dated 01 Sep 2004 (unskilled workmen).
4. You are hereby informed and directed to report to undersigned alongwith the following certificates :
  - (a) Educational qualification certificate, if any.
  - (b) Recent colour passport size photographs three copies.
  - (c) Certificate of age from concerned District Registrar if educational qualification certificate is not held.
  - (d) Certificate on local/permanent address from village Sarpanch/Panchayathi/Municipality.
  - (e) Medical fitness certificate.

(IN Bhandava)  
Lt Col  
Offq Adm Comat  
for Sth Cdr

✓ 16 Dec 2005  
Bhandava

16 Dec 2005  
Bhandava

Reg. No. : 2522998  
 Bye Lane - 7  
 Lachit Nagar  
 Guwahati - 781 007

39

Manik Chanda  
 Advocate  
 Guwahati High Court

Ref. No. ....

Date 26/12/2015

NOTICE

From :  
 Mr. Manik Chanda,  
 Advocate.

To :  
 The Administrative Commandant  
 Station HQ, Rangiya,  
 C/O 99 APO.

Sub : - Grant of Temporary Status to my client.

My Client : - Md. Tajnur Ali, Son of Late Year Ali, resident of village-  
 Septi, P.O- Rangiya, Dist- Kamrup, Assam.

Sir,

Under instructions of my client above named, I do hereby give you this Notice for grant of Temporary Status to my client in terms of judgment and order dated 28.04.1997 in O.A. No. 108/1996 passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench. In spite of clear direction in the order dated 28.04.1997 of the Tribunal, you have rejected to grant the Temporary Status to my above-named client on the plea that a criminal case against my client is pending in the Court involving a Theft case as communicated vide your letter No. 3004/1/CC-S/Q dated 29.11.97. I want to attract your notice to the fact that the said case has already been decided and the Court of Judicial Magistrate, Rangiya vide it's judgment and order dated

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nik Chanda  
Advocate  
Guwahati High Court

- 27 -

Reg. No. : 2522998  
Bye Lane - 7  
Lachit Nagar  
Guwahati - 781 007

Ref. No.....

Date..... 26/12/2005

10.03.2005 in G.R case No. 326/96 (U/S 457/380 I.P.C) has acquitted my above-named client. But even thereafter, Temporary Status has not been granted to my client which is a violation of the order dated 28.04.1997 of the Hon'ble Tribunal. It is quite clear from the subsequent order passed in the case of Karimuddin Ahmed and others in O.A. No. 331 of 2004 that there are 14 vacant posts available with you and you have absorbed some similarly situated persons against such posts but in case of my client, even Temporary Status has not been granted as yet.

I, therefore, serve this Notice and urge upon you to grant Temporary Status to my above-named client in terms of the direction passed by the Hon'ble CAT in it's order dated 28.04.1997 aforesaid within 30 (thirty) days from the date of receipt of this Notice, failing which my client will have no other option but to approach the appropriate forum of law for violation of Tribunal's order. Your decision in this regard may please be communicated to me or to my client directly within the earliest.

Thanking You,

Enclo: Copy of CJM order dated 10.3.05.

Yours sincerely

(MANIK CHANDA)

NOTICE NOT INSURED		STAMP
Amount of Stamps affixed		Rs. 2/-
Received a Registered		No.
Addressed to		Date Stamp
GPO, Guwahati - 781 007 Signature of Postman		

Amount of Stamps affixed : Rs. 2/-  
Received a Registered  
Addressed to : GPO, Guwahati - 781 007  
Signature of Postman

Station Headquarters  
Rangoon - 781354

3004/1/CC-18/Q

11 Dec 2002

Md. Karimuddin Ahmed  
(Individual concerned)

**GRANT OF TEMPORARY STATUS AS A CASUAL LABOURER AS  
PER HON'BLE CAT JUDGEMENT/ORDER DATED 27 FEB 2002**

1. Please refer to Hon'ble CAT Judgement/Order dated 27 Feb 2002 passed on OA No. 80/2001:

2. In compliance with Hon'ble CAT Judgement/Order dated 27 Feb 2002, you are hereby granted temporary status as casual Labourer as provided for in Govt of India DOPT.OM No 510162/2/90-Est (c) dated 10 Sep 93.

3. It is relevant to clarify here that as per these Govt orders, the scheme for grant of temporary status as casual Labourer does not guarantee immediate regular employment. The employment as a casual Labourer is made available to such an employee whenever the Estt needs to engage any casual Labourer for a job of casual nature in accordance with the provisions of these Govt Orders. You will thus be provided employment as casual Labourer if the Stn HQ needs to engage casual Labourers for a work of casual nature. You will also be entitled to all the benefits which are admissible to a casual Labourer with a temporary status under the provisions of the Govt orders dated 10 Sep 93 during the period of employment as a casual Labourer with a temporary status. As regards the provisions under the scheme regarding providing two Group D posts out of three posts being filled by direct recruitment to the casual Labourers with temporary status to employ on regular basis, you will be considered along with other casual Labourers with temporary status against such an earmarked quota at the time of filling the Group D posts by direct recruitment after the ban on recruitment is lifted, and the permission is granted by the Govt to fill the vacant posts.

11/12  
A. L. L. A. M. C. C. M. A.  
Ministry of Home Affairs  
Government of India

After read  
Jew  
Adarsh

Station Headquarters  
Rangiya - 781354

3004/1/CC-19/Q

14 Dec 2002

Mr. Roshid Ali  
[Individual concerned]

GRANT OF TEMPORARY STATUS AS A CASUAL LABOURER AS  
PER HON'BLE CAT JUDGEMENT/ORDER DATED 27 FEB 2002

1. Please refer to Hon'ble CAT Judgement/Order dated 27 Feb 2002 passed on OA No 80/2001.
2. In compliance with Hon'ble CAT Judgement/Order dated 27 Feb 2002, you are hereby granted temporary status as casual Labourer as provided for in Govt of India DOPT OM No 510162/2/90-Est (c) dated 10 Sep 93.
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मुख्य  
कार्य  
Administrative Commissioner  
राजस्थान राज्य सरकार  
For Station Commissioner  
के लिए उपलब्ध

38  
Station Headquarters  
Rangoon - 781354

3004/1/CC-19/Q

11 Dec 2002

Md. Manzil Ghani  
(individual concerned)

**GRANT OF TEMPORARY STATUS AS A CASUAL LABOURER AS  
PER HON'BLE CAT JUDGEMENT/ORDER DATED 27 FEB 2002**

1. Please refer to Hon'ble CAT Judgement/Order dated 27 Feb 2002 passed on OA No 80/2001.
2. In compliance with Hon'ble CAT Judgement/Order dated 27 Feb 2002, you are hereby granted temporary status as casual Labourer as provided for in Govt of India DOPT OM No. 510162/2/90-Est (c) dated 10 Sep 93.
3. It is relevant to clarify here that as per these Govt orders, the scheme for grant of temporary status as casual Labourer does not guarantee immediate regular employment. The employment as a casual Labourer is made available to such an employee whenever the Estt needs to engage any casual Labourer for a job of casual nature. In accordance with the provisions of these Govt Orders, You will thus be provided employment as casual Labourer if the Stn HQ needs to engage casual Labourers for a work of casual nature. You will also be entitled to all the benefits which are admissible to a casual Labourer with a temporary status under the provisions of the Govt orders dated 10 Sep 93 during the period of employment as a casual Labourer with a temporary status. As regards the provisions under the scheme regarding providing two Group D posts out of three posts being filled by direct recruitment to the casual Labourers with temporary status to employ on regular basis, you will be considered along with other casual Labourers with temporary status against such an earmarked quota at the time of filling the Group D posts by direct recruitment after the ban on recruitment is lifted, and the permission is granted by the Govt to fill the vacant posts.

2002-11-11  
2002-11-11  
Administrative Comptroller  
Paravati Bhuping  
For Station Comptroller  
of the station

Station Headquarters  
Ranglyd - 781354

3004/1/CC-18/Q

14 Dec 2002

Mr. Kadar Ali  
(Individual concerned)

**GRANT OF TEMPORARY STATUS AS A CASUAL LABOURER AS  
PER HON'BLE CAT JUDGEMENT/ORDER DATED 27 FEB 2002**

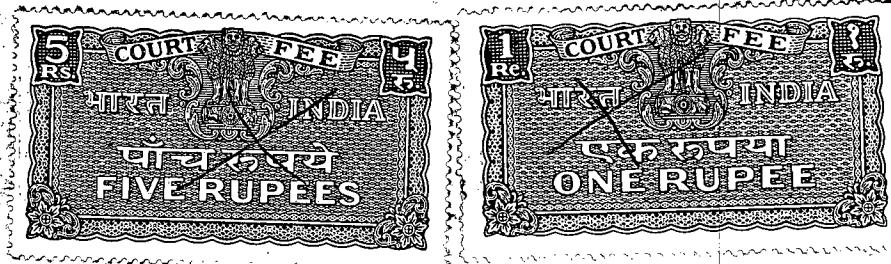
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colored  
etc.  
Administrative Committee  
of the Bureau  
for Station Colorization  
etc. etc.

Selected  
June 1900 cult.



1/1/2007  
1/1/2007  
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1/1/2007  
1/1/2007

## VAKALATNAMA

### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWALIATI BENCH: GUWALIATI

O. A. No. 44 /2007

...Applicant(s)

Md. Tajuddin Ali

-Vs-

Union of India & ors.

...Respondent(s)

Know all men by these presents that the above named Applicant do hereby appoint, nominate and constitute Sri Manik Chanda, Sri S. Nalini, Sri S. Choudhury and Sri G. N. Chakrabarty Advocate(s) and such of below mentioned Advocate(s) as shall accept this VAKALATNAMA to be my/our true and lawful Advocate(s) to appear and act for me/us in the above noted case and for that purpose to do all acts whatsoever in that connection including depositing or drawing money, filing in or taking out papers, deeds of composition etc. for me/us and on my/our behalf and I/We agree to ratify and confirm all such acts to be mine/our for all intents and purposes. In case of non-payment of the stipulated fee in full, no Advocate(s) shall be bound to appear and/or act on my/our behalf.

In witness whereof, I/We hereunto set my/our hand on this the 15<sup>th</sup> day of February 2007.

Received from the Executant, Mr. \_\_\_\_\_ And accepted  
satisfied and accepted. Senior Advocate will lead me/us in the case.

*Suryajit Choudhury*  
Advocate

*Subrata Nalini*  
Advocate

*S. Choudhury*  
Advocate

*Subrata Nalini*  
Advocate

**NOTICE**

From:  
Subrata Nath.  
Advocate  
Central Administrative Tribunal  
Guwahati Bench, Guwahati.

To,  
Shri G. Baishya  
Sr. C.G.S.C.  
Central Administrative Tribunal  
Guwahati Bench,  
Guwahati.

Sub:- O.A. No. \_\_\_\_\_ /2006

Md. Tajnur Ali - Vs- Union of India & Ors.

Sir,

Please take notice that the above Original application, a copy whereof is enclosed herewith for your information and necessary action, is being filed before this Hon'ble Central Administrative Tribunal today.

Kindly acknowledge receipt of the same.

Thanking you,

Yours sincerely,

*Subrata Nath*  
Advocate

Received Copy of the Original Application  
Consisting \_\_\_\_\_ pages including Annexure.

*Usha Das*  
Addl Ch.S.C  
(G. Baishya)  
Sr. C.G.S.C. 15/2/06

*Delivered*